

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

103. IA/3882/2024 C.P. (IB)/1245(MB)2021

IN THE MATTER OF

State Bank Of India

... Petitioner

Vs

Arshiya Northern Ftwz Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.08.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant/RP: Adv. Ayush J Rajani (VC)

For the Respondent:

ORDER

IA/3882/2024:- The prayer in the present IA is as under;

- a) *Pass necessary orders to allow an extension of time by 90 days from 420 days of CIRP i.e. from 10 April 2024 thereby CIRP period would conclude on 10 July 2024, in terms of section 60(5)(c) of the Code read with Rule 11 of NCLT Rules, 2016.*
- b) *Pass necessary orders to allow further extension of time by 45 days from 510th day of CIRP i.e. from 10 July 2024 thereby*

CIRP period would conclude on 24 August 2024, in terms of section 60(5)(c) of the Code read with Rule 11 of NCLT Rules, 2016.

The Ld. Counsel for the Applicant submits that five plans have already been received and to consider the same, the CoC meeting is scheduled for today. In view of the same, the prayer for extension is allowed. Accordingly, the IA is allowed and **disposed of**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh //